

counter not  
filed.

~~Patra~~ Rejoinder  
sl/3

11 - 3 - 2002  
Counter filed and  
served on the applicant's  
Counsel, who pray for  
time to file rejoinder.  
(clear). Time granted  
fill 3 - 4 - 2002 for  
rejoinder.

REGISTRAR

Rejoinder not  
filed.

~~Patra~~ 9/4. Rejo.  
11/3/2002

order dt. 10.4.02 may  
kindly be seen.

Admission  
for hearing

For admission  
Bench  
13.5.02

Bench  
23/5

01-04-04.

Mr. A.K. Mishra, Ld. Counsel for the  
applicant is on accomadation. So also  
Ms. S.L. Patnaik, Ld. Counsel appears for  
the departmental respondents. On the  
circumstances, adjourned to 13.04.04.

Subrata  
Wk-Chairman  
Member (J)

Order dated 13.4.2004

Heard Shri J. Sengupta, learned counsel  
for the applicant and Ms. S.L. Patnaik, learned  
Addl. Standing Counsel appearing on behalf of the  
Respondents. In course hearing, by filing a memo  
dated 13.4.2004, Shri Seugupta submitted that  
since written test has not yet been held for the  
visually handicapped person, the applicant has  
not been called to appear at any test. In the  
circumstances, he submitted that as and when the  
Respondents would conduct written test for the  
visually handicapped person, the Respondents  
may be directed to call the applicant to the  
test. On behalf of the Respondents, Ms. Patnaik  
submitted that the date of written test has not  
yet been decided. However, no firm instructions  
are available as to the timing of the written  
test and in the circumstances, having heard  
the learned counsel of both the sides, we are  
of the opinion that the OA at this juncture,  
is premature and therefore, we dispose of the  
same with direction to Respondents that as and

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

Divn. Bench matter

for admission

16/4

Bench

for admission  
and Hearing.(Rejoinder not  
brought).

17/4

Bench

Order. 01. 04. 04

for admission/

Hearing.

(Rejoinder not  
brought).

18/4

Bench

Order 21. 13. 4. 04

Copies of order  
prepared for counsels  
for both sides.Dr  
20/4/04  
80 (5)when written test is held for the visually  
handicapped person, the applicant may be  
called as per the rules prescribed in this  
regard. No costs.

VICE-CH AIRMAN

MEMBER (JUDICIAL)